

1	2	3	4
Meghalaya	265	184	N.A.
Mizoram	121	117	N.A.
Nagaland	130	76	63
Orissa	2785	2727	N.A.
Punjab	560	813	1077
Rajasthan	8285	7961	7664
Sikkim	118	115	69
Tamil Nadu	11731	11159	N.A.
Tripura	169	174	N.A.
Uttar Pradesh	N.A.	4136	4084
West Bengal	N.A.	N.A.	N.A.
A & N Islands	Nil	Nil	Nil
Chandigarh	24	39	44
Dadra & Nagar Haveli	Nil	Nil	Nil
Daman & Diu	Nil	Nil	Nil
Delhi	819	787	N.A.
Lakshadweep	Nil	Nil	Nil
Pondicherry	233	188	265
Total	66896	72831	18454

*[Translation]***Jawahar Navodaya Vidyalaya in U.P.**

5728. SHRI CHINMAYANAND SWAMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the proposal for setting up a Jawahar Navodaya Vidyalaya at Pratapgarh in Uttar Pradesh has been cleared;

(b) if so, the date on which the said proposal was cleared and whether the State Government has made land available for the purpose; and

(c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) No, Sir.

(b) and (c) Do not arise.

*[English]***Prosecution of Officials of NTPC**

5729. SHRI MOHAN RAWALE: Will the Minister of POWER be pleased to state:

(a) whether some senior executives of the National Thermal Power Corporation (NTPC) have been chargesheeted and major penalty proceedings have been initiated against them;

(b) if so, the details thereof;

(c) the charges framed against these officials of the National Thermal Power Corporation; and

(d) the action the Government propose to take against them?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) Yes, Sir.

(b) to (d) The charge framed against these executives mainly relate to misconduct, financial impropriety and procedural lapses in the discharge of their duties. The Conduct, Discipline and Appeal Rules of the Corporation lay down the procedure in accordance with which action is taken against the charged executives.